

[श्री जैल सिंह]

मकान भी सुरक्षित जगह पर दिया जाए इसलिये इसको असंगत बाबू जी कह दें, तो मैं उनकी बात को तरदोद नहीं करता, लेकिन वह असंगत नहीं है। मैंने सिर्फ यह बात कहने के लिए कहा कि उनको डाउट क्यों है कि विरोधियों की रक्षा के लिये हम कोई कम ध्यान देते हैं। हमारे लिये सब एक हैं, हम पूरा पूरा ध्यान रखते हैं, जिसको भी कोई तकलीफ हो, हमको कहे, हम उसे दूर करेंगे।

13.55 hrs.

PETITION RE. SETTING UP OF AN AUTONOMOUS NATIONAL COMMISSION ON WOMEN

SHRIMATI PRAMILA DANDAVATE (Bombay North Central): I beg to present a petition signed by Shrimati Suman Krishan Kant and others regarding setting up of an autonomous National Commission on Women with statutory powers.

MR. DEPUTY-SPEAKER: Now we adjourn to meet at 2.45 P.M.

13.57 hrs.

The Lok Sabha adjourned for Lunch till forty-five minutes past Fourteen of the Clock.

The Lok Sabha re-assembled after Lunch at fifty minutes past fourteen of the Clock.

[MR. DEPUTY-SPEAKER in the Chair]

MR. DEPUTY-SPEAKER: Statement by Minister of Parliamentary Affairs.

BUSINESS OF THE HOUSE

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH): With your

permission, Sir, I rise to announce that Government Business in this House during the week commencing 14th September, 1981 will consist of :

1. Consideration of any item of Government Business carried over from today's Order Paper.

2. Consideration of a motion for reference of the Marriage Laws (Amendment) Bill, 1981 to a Joint Committee.

3. Consideration and passing of the Assam State Legislature (Delegation of Powers) Bill, 1981, as passed by Rajya Sabha.

4. Discussion on the Resolution regarding raising of borrowing limit of Assam State Electricity Board from Rs. 130 crores to Rs. 150 crores.

5. Discussion on the Sixth Five Year Plan.

6. Consideration and passing of the Cinematograph (Amendment) Bill, 1981, as passed by Rajya Sabha.

7. Discussion on the International Situation on Thursday, the 17th September, 1981.

श्री विजय कुमार यादव (नालंदा) उपाध्यक्ष महोदय, मैं दिनांक 11 सितम्बर, 1981 की कार्यसूची के मद सं० 8 में निम्न-लिखित विषयों को सम्मिलित करने का प्रस्ताव करता हूँ :—

1. देश में उत्तरोत्तर अवाध गति से बढ़ रही मंहगाई, मुद्रा प्रसार एवं काला धन के कारण देशवासियों का दैनिक जीवन असह्य हो रहा है और देश लगातार आर्थिक संकट के घोर दलदल में फंसता जा रहा है। अन्तर्राष्ट्रीय मुद्रा कोष से पांच हजार करोड़ रुपये के कर्ज लेने के लिए अपमानजनक बातें कबूल करने के संकेत मिल रहे हैं तथा संकट का छोक आम जनता पर डालने के बड़यत किए जा रहे हैं। इस विष्कोटक स्थिति पर विचार किया जाए।

2. बीड़ी उत्पादकों द्वारा बीड़ी मजदूरों का शोषण करने तथा उन्हें कम मजदूरी देने के उद्देश्य से अपने कारखानों की बैसे राज्यों में हटा कर ले जाया जाता है जहां अपेक्षाकृत मजदूरी की दर कम है। अतः लाखों लाख देश के बीड़ी मजदूरों को उचित मजदूरी दिलवाने के लिए अखिल भारतीय पैमाने पर इन की समान मजदूरी का निर्धारण अत्यन्त आवश्यक है। अतः इसे अगले सप्ताह की कार्यसूची में विचारार्थ रखा जाये।

SHRI NIREN GHOSH (Dum Dum): I will mention only two items for inclusion in the next week's business.

1. IMF Loan—By all accounts, it is an anti-national deal.

MR. DEPUTY-SPEAKER: Because it is being got from a foreign country, it is anti-national. If we take loan from India, it is national. Carry on.

SHRI NIREN GHOSH: Between April 9 and September, 8, 1981, rupee has been devalued by 14.4 per cent. On April 9, the buying rate of Rs. 100 was \$ 12,780. On September 8, it fetched only \$ 10,968. This is revealed from close scrutiny of Reserve Bank bulletins and publications. This deal should not be allowed to be clinched behind the back of Parliament. All the terms should be thoroughly discussed in the public glare. It seems we are becoming slaves of the foreigners. I demand a full discussion on it next week.

2. Durgapur Steel Plant—ISCO—Renovation and expansion. ISCO must be renovated and expanded forthwith. A sintering plant should be built with utmost priority. Or, ISCO will sink under the weight of its losses.

British consultants' recommendations for Durgapur Steel Plant have never been revealed. I have learnt that the British consultants want to build a short based steel plant as part of a

package deal to renovate and expand Durgapur Steel Plant. Prices of axles and wheel sets have been fixed at about Rs. 3000/- less than the international prices, heaping huge losses on DSP.

I, therefore, demand that both the items be included in the next week's business.

SHRIMATI GEETA MUKHERJEE (Panskura): I want to raise the following two points to be included in the next week's business:

More than 10 lakhs of betel leaves i.e., pan growers as well as a large number of small merchants and their employees in Tamluk and Ghatal Sub-division of Midnapur District are in dire distress because of serious irregularities in placing the parcel vans in 30 UP Bohimbay Express. Most of them load betel leaves in Mechada and Panskura Stations. Between 1st and 31st August there were no VPs in the train either for Bilaspur or for Nagpur. The perishable commodity of betel leaves rotted this way. There are difficulties with a number of other trains for pan loading. The producers of pan are small farmers. How can their difficulties be removed?— This should be discussed in the House next week.

Bengali displaced persons belonging to the sub-caste 'Namasudra' in Dandakaranya are facing serious difficulty in the matter of employment and promotion due to the fact that they are not treated as Scheduled Caste by the Madhya Pradesh Government. They are in difficulty. This sub-caste is recognised as Scheduled Caste in West Bengal. The necessity of removing this discrepancy should be discussed in the House next week.

SHRI AJIT KUMAR SAHA (Vishnupur): Tribal sub-plan should be discussed in the House. It has already been discussed with the Scheduled Caste MPs by the Home Minister. He is also going to discuss it with the Scheduled Tribes M.P.s. after the session. I think, Sir, this

[Shri Ajit Kumar Saha] matter concerns not only the SC&ST MPs but also whole of the country. So, I request the Government to discuss the tribal sub-plan in the House.

* Sir, the management of Bankura Damodar Raina Railway was taken over by the Government in the year 1967. Now, it is 1981. But the Government is still not ready to nationalise the BDR Railway. The people of that area have been suffering immensely due to utter mismanagement of this railway. This railway is treated like nobody's child. There is no time schedule for running trains. Old steam engines and even the tracks are never replaced. Any time accidents may occur. So, I urge upon the Government to bring forward a Bill to nationalise the BDR Railway.

I also request the Government to nationalise the coal bearing mines of Chandapather in the district of Bankura.

SHRI R. K. MHALGI (Thane): I desire to make only one submission in regard to Item No. 8 of today's list of business.

The hon. Railway Minister should make a statement next week on the following important matter:

The Ministry of Railway are actively considering the expansion of the coach building capacity in view of the increase in demand for railway passenger coaches in the country. The railway survey team has suggested the establishment of a new integral coach factory with a capacity of 400 coaches per annum with an initial investment of Rs. 40 crores. If such a nucleus project is located around Nagpur/Wardha region of Vidarbh (Maharashtra), which would have tremendous potential for commercial and technological spin-off, it would go a long way towards speedy economic development of this backward area. This will also meet the aspirations of the people who have been left behind in the race of economic development.

It is in central India and most convenient as both meter-gauge and broad-gauge are available in sites around Nagpur.

The feasibility report containing the availability of land, utilities, man power, auxiliary and engineering support required, available communication facilities, urban infrastructure, etc. has already been forwarded by the Government of Maharashtra to the Union Railway Ministry to locate the said project in the State, by a letter dated 6-5-81. The hon Railway Minister by his letter dated 20-6-81 assured that the request shall be considered while finalising the site of the proposed coach production unit.

I urge upon the hon. Railway Minister to make a statement next week in regard to finalising the project locating the unit in Nagpur/Wardha region of Vidarbh (Maharashtra).

15 hrs.

श्री फूल चन्द वर्मा (शाजापुर) : उपाध्यक्ष जी, माननीय मंत्री जी ने अगले सप्ताह की जो कार्यसूची को पेश की है, उस में निम्नलिखित महत्वपूर्ण प्रश्न शामिल करने की प्रार्थना करना चाहता हूँ

MR. DEPUTY-SPEAKER: You must read what you have given us here. Only that will go on record.

श्री फूल चन्द वर्मा: अगले सप्ताह की कार्य सूची में, उच्चस्तरीय भ्रष्टाचार तथा उस के द्वारा देश के शासन और सार्वजनिक जीवन में नीतिकता पर पड़ रहे प्रभाव, शामिल किया जाए।

SHRI A. K. ROY (Dhanbad) I demand a thorough discussion on the policy of the Energy Ministry towards the land losers of the coal field in general, and those of the Central Coal-field Ltd. and Bharat Coking Coal Limited in particular. Also a discussion is called for on the policy of the

Government to restart the closed collieries without any delay both to meet the demand of coal for the country and to satisfy the demand of employment of the area. The question of land losers and closed collieries has assumed a serious form creating great unrest, resulting in firing and death in the tribal areas of Santhal Parganas and Chhotanagpur in Bihar. A batch of workers from Hazaribag are on hunger strike before the house of the Energy Minister to press their demand for immediate opening of closed collieries and giving employment to the local people.

The centrally owned Coal Companies have put a minimum limit of 2 to 3 acres for a job, depriving most of the poorer section of the land losers, creating widespread unrest and resentment in the area.

The matter should be discussed in this session to facilitate the work of coal projects in the country.

I demand a thorough discussion on the reported new policy of the Central Government towards the sick industries as indicated by the Finance Minister on the 3rd September, while replying to the special debate on the price rise.

The so-called new policy in the sick industries would not hurt the employers who had already siphoned off their investment in them but would hurt directly the workers there. In fact, this has already started hurting. In Dhanbad District of Bihar, one modern factory declared technologically sound and viable by the Ministry of Industry, is lying closed for two years due to the mismanagement by the employers with the result that 2,300 workers engaged in that factory with their family members are now on the road starving.

And so, this issue should be discussed threadbare in the House before this Session ends, i.e., next week.

MR. DEPUTY-SPEAKER: The approved version only will go on record.

श्री सत्य नारायण जटिया (उज्जैन) : उपाधक महोदय, रेलों को बढ़ती हुई दुर्घटनाओं के कारण यात्रियों में असुरक्षा की भावना बढ़ती जा रही है। रेल यात्रा में अनिश्चितता की स्थिति के कारण आम आदमी चिन्तित है। रेलों का अक्समात स्थगित हो जाना, रेलों का विलम्ब से चलना, चलते-चलते पटरी से उतर जाना, दुर्घटना हो जाना, किसी मल गाड़ी से टकरा जाना रोज रोज की बात हो गई है। इसी प्रकार रेल यात्रा में यात्री के जनन-माल की सुरक्षा-व्यवस्था नहीं होने के कारण लूट और डाकेजनी की वारदातें भी दिन दिन बढ़ती जा रही हैं। आरक्षण प्रणाली भी दोषपूर्ण होने के कारण यात्रियों को काफी असुविधाओं का सामना करना पड़ता है।

अतएव रेल गाड़ियों के चालन, नियंत्रण, सुधार कार्य (रनिंग, कन्ट्रोल, मेनटेनेंस) पर पर्याप्त ध्यान देने तथा सुरक्षा और आरक्षण पद्धति में पर्याप्त सुधार करने के विषय को अगले सप्ताह की कार्य-सूची में सम्मिलित किया जाय।

PROF. MADHU DANDAVATE (Rajapur): I suggest the following item for inclusion in the Government business:

The Independence of Judiciary

There have been renewed efforts by the Government to tamper with the independence of Judiciary. The circular to the Chief Ministers of States by the Union Minister of Law, Justice and Company Affairs, directing them to secure letters of consent from the High Court Judges for their transfers was a calculated move to pressurise the Judges to remain 'committed' to the Government in various cases in which it was a party to the dispute.

[Prof. Madhu Dandavate]

The arbitrary manner in which the Government is handling the issue of extension and confirmation of the Additional Judges of the Delhi High Court flouting the suggestions made by the vacation Judge of the Supreme Court only demonstrates the scant respect the Government shows for the judiciary.

Against this background the issue of Independence of Judiciary needs to be discussed in the House.

श्रीमती प्रभिला दण्डवते (बम्बई-उत्तर मध्य): उपाध्यक्ष महोदय, आने वाले सप्ताह में निम्नलिखित दो सवालों पर फिस्कशन करने का अनुरोध करती हूँ।

अखबार की खबरों से पता चला है कि गृह मंत्री जी ने स्वीकार किया है कि दिल्ली में 1980-81 में दहेज के लालच में बहुओं को जलाने की संख्या बढ़ गई है। दिल्ली शहर ही नहीं, बल्कि भारत के अनेक प्रान्तों से बहुओं को जलाने की, उनकी हत्या करने की या उन की आत्म-हत्यायां की खबरें आ रही हैं। ऐसी चिन्ताजनक परिस्थिति को रोकने हेतु केन्द्रीय सरकार ने पिछले साल एक परिवर्तक के जरिये प्रान्तीय सरकारों को आदेश दिया था कि जिस बहु की मृत्यु शादी के पांच साल के अन्दर अस्वाभाविक कारणों से होती है या वह आत्म-हत्या कर लेती है तो उस की जांच की जाय, उस के लाश का पोस्ट-मार्टम (रिश्तेदारों की मांग पर) किया जाय और लाश का दहन बहु के मायके के घर के रिश्तेदारों की सम्मति के बिना न किया जाय।

विहार से, दिल्ली से, रायपुर से, नामपुर से, पूना से, किलनी जगहें बताऊं, मिर्मंग हत्याओं की शिकायतें आ रहीं हैं। सरकार ने उस पर क्या कार्यवाही की है, कितने मृत व्यक्तियों की जांच की गयी है और जिन आदेशों के अनुसार कार्यवाही की गई है, उस पर प्रकाश डालना आवश्यक है।

मंत्री महोदय से प्रार्थना करती हूँ कि यह विषय बहुत आवश्यक है और इसे आगे ले सप्ताह की कार्यसूची में रखा जाए। ने एक शार्ट नोटिस क्वेश्चन भी इस पर या है। विषय की गंभीरता को ध्यान में रख कर आने वाले सप्ताह में इस पर चर्चा हो।

दूसरा है आपरेशन फ्लड के बारे में। 116 करोड़ रुपये का आपरेशन फ्लड, 1 फेज पूरा कर के 984 करोड़ रुपए का दूसरा आपरेशन फ्लड फेज 2 शुरू हो गया है।

पहले फेज का मूल्यांकन करने हेतु संयुक्त राष्ट्र का बर्ल्ड फूड प्रोग्राम और भारत सरकार के प्रतिनिधियों का एक ज्वाइन्ट कमीशन नियुक्त किया गया था और उन का काम पूरा भी हुआ होगा।

भारत में आजादी से पहले पर कैपिटा कन्जमशन दूध का 152 ग्राम था। वह 1970 में घिर कर 108 ग्राम हो गया था। आपरेशन फ्लड 1 फेज पूरा होने पर 1980 में 120 ग्राम हुआ। अब लक्ष्य है 1985 तक 145 ग्राम करने का। न्यूट्रीशन स्टेन्डर्ड की दृष्टि से देखा जाए तो यह 145 ग्राम कम है क्योंकि न्यूट्रीशन स्टेन्डर्ड 209 ग्राम का है। दूध की गंगा बहेगी, देश में दूध की बाढ़ आएगी, सफेद इन्कलाब धानी क्रान्ति आएगी, यह सुनने को हमें मिला है।

आपरेशन फ्लड का फायदा किस को ? कृषि मंत्री जी ने भी शिकायत की है कि गांव का दूध शहर में बह रहा है। यह बात सही है कि किसान अपने बच्चों को दूध से बंचित कर के शहर को भेज रहा है और शहर में दूध की कीमत इतनी ज्यादा हो गई है कि गरीब परिवार के बच्चे दूध के लिए तड़फ़ रहे हैं? यह दूध किस के लिए ? दूध की गंगा बहेगी, लेकिन जिन को जरूरत है, वे बच्चे प्यासे रहेंगे, मूत्रे रहेंगे।

गांवों को लाभ पहुंचाना जरूरी है लेकिन भूमिहीन किसान को लाभ कैसे मिले। दूध डेयरी के इकुइपमेंट्स का ग्रायात्र करना हम कब बन्द करेंगे और कब आत्मनिर्भर होंगे, इस के बारे में भी सरकार को सोचना चाहिए।

एक आखिरी बात में यह कहना चाहती हूँ कि वर्ल्ड हैल्थ आर्गेनाइजेशन ने एक सुआव पारित किया है कि बेबी फूड का निर्माण और उस के एडवरटाइजमेंट बन्द करने चाहिए। सरकार इस के बारे में क्या करेंगे जा रहीं हैं। इन सब बातों पर बहस होना बहुत जरूरी है।

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATA-SUBBAIAH): For the first time I saw Prof. Dandavate being irritated. He is not a man to get ruffled so soon.

All these points which the hon. Members have made, I shall refer to the concerned ministries. Wherever they feel it necessary to come forward or to do something in the matter, they will do.

MR. DEPUTY-SPEAKER: We take up item No. 9

15.11 hrs.

ELECTION TO COMMITTEE
COMMITTEE ON WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

SHRI R. R. BHOLE (Bombay-South Central): I beg to move:

"That the members of this House do proceed to elect in the manner required by sub-rule (8) of Rule 254 read with sub-rule (1) of Rule 331B of the Rules of Procedure and Conduct of Business in Lok Sabha, one

member from among themselves to serve as a member of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes for the unexpired portion of the term of the Committee vice Shri K. Rajamallu resigned from the Committee."

MR. DEPUTY SPEAKER: The question is:

"That the members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 read with sub-rule (1) of Rule 331B of the Rules of Procedure and Conduct of Business in Lok Sabha one member from among themselves to serve as a member of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes for the unexpired portion of the term of the Committee vice Shri K. Rajamallu resigned from the Committee."

The motion was adopted.

15.13 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS
TWENTY-EIGHTH REPORT

SHRI RAMNATH DUBEY (Banda): I beg to move:

"That this House do agree with the Twenty-eighth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 9th September, 1981."

MR. DEPUTY-SPEAKER: The question is:

"That this House do agree with the Twenty-eighth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 9th September, 1981."

The motion was adopted.